

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

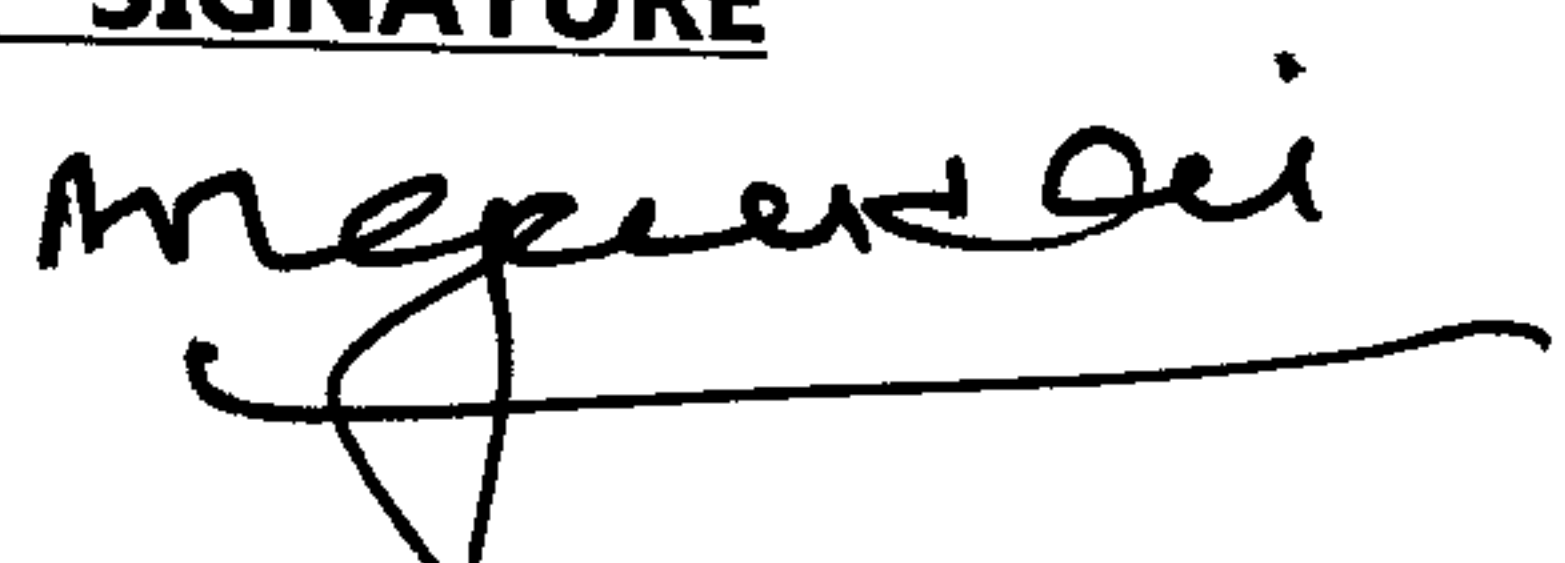
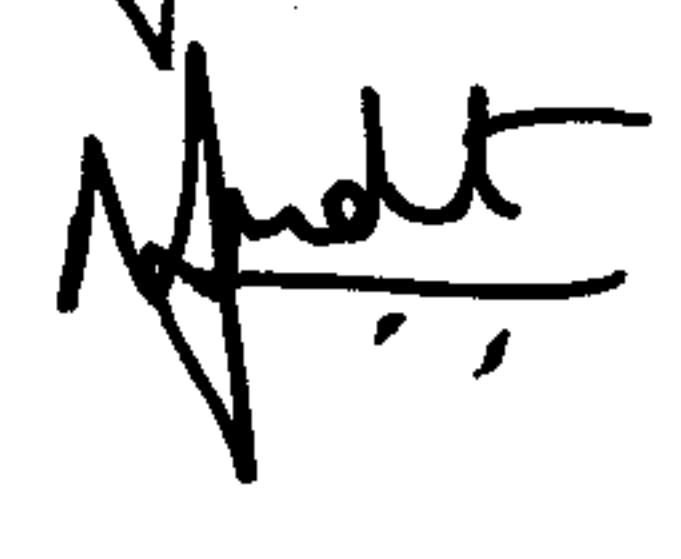
Co. Appeal No. 212/252(3)/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.09.2018**

Name of the Company: Devang Pandya
(J K Agro Impex Pvt. Ltd.)
V/s.
Registrar of Companies, Gujarat.

Section of the Companies Act: Section 252 (3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	AMRISH N. GANDHI	PCS		
2.	Nachiket D. Mehta	Advocate	Respondent IT Dept	

ORDER

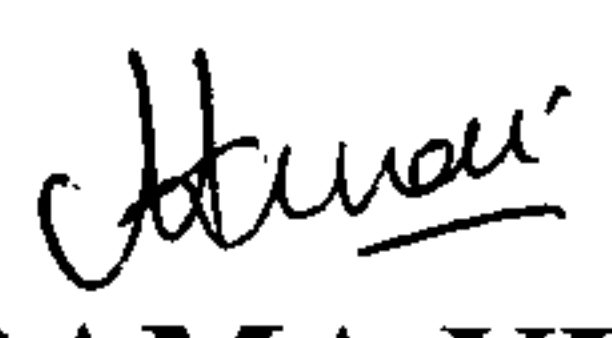
PCS Mr. Amrish Gandhi is present for the Appellant. Advocate Mr. Nachiket D. Mehta is present for the Respondent (Income Tax Department)

The representation from the ROC is received.

The representation from the Income Tax Department is received, though its Ld. Lawyer.

Heard arguments of learned PCS for the Appellant.

The order is reserved.


MANORAMA KUMARI
MEMBER JUDICIAL
Dated this the 4th day of September, 2018


HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL